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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 366/97

Date of Order: 16.4.97

BETWEEN :

P. Vy kuntam

.. Applicant.

AND

1. The Supdt. of Post Offices,
Peddapally Dn., Peddapally,
Karimnagar Dist.
2. The Chief Postmaster General,
A.P.Circle, Daksadan, Abids, Hyderabad.
3. The Director General,
Lept. of Posts, Dakbhavan,
Sansad marg, New Delhi-1. .. Respondents.

Counsel for the Applicant

.. Mr. Krishna Devan

Counsel for the Respondents

.. Mr. V. Vinod Kumar

COLAM:

HON'BLE SHRI R.RANGAKAJAN : MEMBER (ADMIN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

Heard Mr. Krishna Devan, learned counsel for the applicant and Mr. V. Vinod Kumar, learned standing counsel for the respondents.

2. The applicant while working as Accountant was posted as A.P.M. (Accounts), Peddapalli H.P.O. vide memo No.RDH/ST/ 8-3/IV, dt. 13.2.90.

3. This OA is filed for a declaration that the applicant is entitled for fixation of his pay under FR 22 (c) in the pay scale of Rs.1400-2300 on his promotion as APM (Accounts)

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Peddapalli on 4.5.90 onwards and to draw the arrears within 2 months from the date of receipt of the judgement.

4. The applicant's counsel states that the OA is squarely covered by the judgement of this Tribunal in OA.1434/93 decided on 5.5.93. The applicant approached this Tribunal on 21.3.97 and hence the arrears has to be regulated from one year prior to filing of this OA.

5. The relief in this OA and the contention in this OA are similar to OA.1434/93. Though no reply has been filed in this OA the respondents submit that the reply filed in OA.280/97 will hold good.

6. It is stated, by the learned counsel for the applicant that the applicant was not getting any special pay for performing the duties of APM (Accounts).

7. In view of the above the following direction is given:-

The pay of the applicant is to be fixed notionally under Rule FR 22(c) from the date he had shouldered the responsibility of APM (Accounts). His pay in the promoted grade is to be fixed on that basis. The applicant is entitled for arrears due to the above fixation from one year prior to the filing of this OA i.e. from 21.3.96 (This OA is filed on 21.3.97). Time for compliance is 4 months from the date of communication of this order.

8. The OA is ordered accordingly at the admission stage itself. No costs.

(B.S. JAI PARAMESWAR)
Member (Judl.)

16145

(R.RANGAKAJAN)
Member (Admn.)

Dated: 16th April, 1997

Dictated in Open Court)

D.R (5)

.03.01

Copy to:

1. The Superintendent of Post Offices, Peddapalli Division, Peddapalli, Karimnagar District.
2. The Chief Postmaster General, A.P.Circle, Dak Sadan, Abids, Hyderabad.
3. The Director General, Dept. of Posts, Dak Bhawan, Sansad Marg, New Delhi.
4. One copy to Mr. Krishna Devan, Advocate, CAT, Hyderabad.
5. One copy to Mr. V. Vinod Kumar, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RAGHAVAN : M(A)

AND

THE HON'BLE SHRI B.S. LALI PARAMESHWAR:
M(J)

DATED:

16/4/87

ORDER/JUDGEMENT

R.A/C.P/M.A.No.

in

D.A. NO. 366/87

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

II COURT

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
DESPATCH/DESPATCH

19 MAY 1991

हैदराबाद आयोग
HYDERABAD BENCH